GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.5672 TO BE ANSWERED ON 26TH JULY. 2019

SALARY OF NURSES

5672. SHRI ANTO ANTONY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has issued any directives/guidelines to all the State Governments and Union Territories to fix the salary of nurses who are working in private sector, if so, the details and current status thereof;
- (b) whether the Government has received implementation reports from the concerned State/UT Governments in this regard, if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken/being taken by the Government for urgent implementation of the said directives/guidelines?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

- (a): Hon'ble Supreme Court vide judgement dated 29th January, 2016 in Writ Petition (C) No. 527/2011 directed Ministry of Health and Family Welfare to look into the grievances of nurses working in private hospitals/institutions by forming a committee. Accordingly, Ministry of Health and Family Welfare constituted a committee in February, 2016. The Recommendations of the committee relating to salary and working conditions of nurses working in private hospitals / institutions have been sent to all States/UTs for making legislation/guidelines in this regard.
- (b)& (c): A number of State Governments have already initiated action in the above matter. Health being State subject, it is for the concerned State Governments to make legislation / guidelines for the purpose.